

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P. (I.B) No. 611/7/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2021

Name of the Company: Enoch Infrabulid LLP
V/s
Archon Powerinfra India Pvt Ltd

Section: 7 of the Insolvency and Bankruptcy Code, 2016


ORDER

No one appeared for the Parties.

The matter is part heard, hence, it may be fixed for hearing before regular Division Bench.

List the matter on 03.03.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MANORAMA KUMARI)
MEMBER (JUDICIAL)

Dated this the 22nd day of February, 2021.